

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI

Policy Circular No. 22(RE-98)/98-99,Dated: 15.7.98

1. Agricultural & Processed Food Products

Export Development Authority,

Ansal Chamber II, 4th Floor,

Bhikaji Cama Place, Africa Avenue,

New Delhi – 110066.

2. All Customs Authorities
3. All Licensing Authorities.

Subject:- Placement of 8,500 MT of Raw Cane Sugar out of free sale quota of 1997-98 season (October to September) for export to USA as preferential quota for the year 1998-99.

.....

Attention is invited to the entry at S. No. 25 of Schedule 2 Appendix 1 of the book titled "ITC (HS) Classifications of Export and Import Items 1997-2002" and Policy Circular No. 2 (RE-98)/98-99 dated 24.4.98 , Policy Circular No. 5 (RE-98)/98-99 dated 19.5.98 & Policy Circular No. 17 (RE-98)/98-99 dt. 2.7.98 releasing the ceiling of 32,700 (Thirty two thousand and seven hundred) MTs of sugar from the free sale quota of 1997-98 and 1998-99 for export to EEC & USA under the preferential arrangement, as per procedure to be specified by APEDA.

2. It has now been decided to allocate 8,500 MTs of Raw Cane Sugar out of 1997-98 season's production for export to USA as preferential quota for the year 1998-99" and place it at the disposal of APEDA for issuing RCAC to M/S Indian Sugar & General Industry Export Import Corporation (ISGIEIC) Ltd.,New Delhi.

3. The Indian Sugar & General Industry Export Import Corporation (ISGIEIC) Ltd., shall be the sole agency authorised to export Raw Cane Sugar to the U.S.A. against the preferential Ceiling as indicated above. The export of above quantity of Raw Cane Sugar to the USA under the preferential arrangements as indicated above shall also be subject to prescribed pre-shipment Certificate by the Export Inspection Council.

(S. K. SAMAL)

Dy. Director General of Foreign Trade

For Director General of Foreign Trade

(Issued from file No. 25/31/96-PC.III)